

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1172**

TO BE ANSWERED ON THE 27TH JULY, 2022/ SRAVANA 5, 1944 (SAKA)

FRAUDULENT SALE AND PURCHASE OF ENEMY PROPERTIES

1172 SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any action has been taken against the persons who are involved in fraudulent sale and purchase of enemy properties;**
- (b) if so, the number of persons against whom action has been taken during the last two years, the details thereof; and**
- (c) the number of properties which have been freed from possession in the State of Uttar Pradesh and the number of persons against whom action has been taken, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a&b) As per the reports received from Custodian of Enemy Property for India(CEPI), complaints received from time to time in cases of fraud, sale and purchase of Enemy Properties are being referred to concerned District Magistrate(DMs), being ex-officio Deputy Custodian of Enemy Property, for enquiry and necessary action. DMs have been asked not to register such transactions and to undertake eviction of unauthorized occupants.

O/o. CEPI did not receive any report regarding such action taken during the last two years.

(c) So far, CEPI has not received any report from DMs (ex-officio Deputy Custodian of Enemy Property) regarding any property freed from unauthorized possession and the number of persons against whom action has been taken in Uttar Pradesh.
